

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "B" : DELHI

BEFORE SHRI CHANDRA MOHAN GARG, JUDICIAL MEMBER  
AND  
SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER

ITA.No.4243/Del./2019  
Assessment Year 2010-2011

M/s. Satyshiv Shares & Securities Ltd., M-11, South Ext. Part-2, South Delhi – 110 049 PAN AANCS5482Q	vs.	The Income Tax Officer, Ward – 22(4), New Delhi.
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Sh. Sita Ram Meena, Sr. DR

Date of Hearing :	02.06.2022
Date of Pronouncement :	02.06.2022

**ORDER**

**PER CHANDRA MOHAN GARG, J.M.**

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-8, New Delhi, Dated 18.03.2019, for the A.Y. 2010-2011.

2. None appeared on behalf of the assessee. However, an application has been filed by the assessee

requesting to allow the assessee to withdraw the appeal on the ground that assessee has opted for VIVAD SE VISHWAS SCHEME, 2020 and has filed Form No.5.

3. In view of the above and in the absence of any objection from the side of the Ld. D.R, the request of the assessee for withdrawal of the appeal is allowed and the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-  
(ANADEE NATH MISSHRA)  
ACCOUNTANT MEMBER

Sd/-  
(CHANDRA MOHAN GARG)  
JUDICIAL MEMBER

Delhi, Dated 02<sup>nd</sup> June, 2022

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'B' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :  
Delhi.